

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2921
ANSWERED ON:30.07.2014
IDENTIFICATION OF SENSITIVE POSTS
Singh Shri Sushil Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Chief Vigilance Commissioner (CVC) has issued instructions to all Chief Vigilance Officers regarding sensitive posts;
- (b) if so, the details of guidelines/norms/ criteria laid down by CVC for identifying sensitive seats;
- (c) the details of references received from Central Government under section 8(1)
- (c) of CVC Act during the last three years indicating the present status of those references; and
- (d) the details of complaints received against officials specified in sub-section 2 of section 8 of CVC Act together with investigations made into the complaints under section 8(1)
- (d) of CVC Act?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): The Central Vigilance Commission and the Government have issued instructions for effecting rotational transfers of officials posted on sensitive posts in each organization which offer scope for corruption. As per Commission's instructions issued vide letter Nos. 98/VGL/60 dated 15.04.1999, 02.11.2001 and 004/VGL/90 dated 01.05.2008, 04.01.2012 (for public sector banks) and 11.09.2013, it was prescribed that Ministries/Departments/Organizations and CVOs are to identify the sensitive posts and staff working in these posts and also ensure that they are strictly rotated after every two/three years to avoid developing vested interests. Identification of sensitive posts and effecting rotational transfers are continuous processes, and the Commission has asked the CVOs of the organizations to ensure strict implementation of Commission's guidelines.

(c) & (d): As per the functions and powers of the Central Vigilance Commission under Section 8 (1) (c) of the Act, the Commission shall inquire or cause an inquiry or investigation to be made on a reference made by the Central Government in respect of a public servant. Further, the Commission causes inquiry/investigation on complaints received by it under Section 8 (1) (d) of the CVC Act.

Complaints received are processed as per the Complaint Handling Policy of the Commission. Complaints received in the Commission are scrutinized and wherever specific and verifiable allegations of corruption/having vigilance angle are noticed, the complaint are forwarded to CVO/CBI for conducting investigation/inquiry into the matter and submission of report. Details of complaints received during the last three years and the advice tendered by the commission are annexed.